

IN THE HIGH COURT OF BOMBAY AT GOA**LD-VC-CW-165-2020**

Mahalsa Services

.... Petitioner.

Versus

State of Goa

.... Respondent.

Mr S.D. Lotlikar, Senior Advocate with Mr Parikshit Sawant and Mr. Neehal Vernekar, Advocates for the petitioner.

Mr. A.D.Bhobe, Special Advocate for the respondent nos.1 and 2.

Mr A.F. Diniz, Senior Advocate with Mr Ryan Menezes, Ms. Gina Almeida and Shri Nigel Fernandes, Advocates for the respondent no.3.

Coram : M. S. SONAK, &

SMT. M. S. JAWALKAR, JJ.

Date : : 6th October, 2020

P.C.:

At the request of Shri A.D.Bhobe, learned Advocate, as he has been appointed as Special Counsel, to appear on behalf of the respondent nos.1 and 2, we adjourn this matter by two weeks.

2. In case, respondent nos.1 and 2 wish to file reply, they may do so, by furnishing advance copy by email to the learned Counsel for the petitioner.

SMT.M.S.JAWALKAR, J.

M. S. SONAK, J.

MF/-